

(2018) 10 CHH CK 0014

In the Chhattisgarh High Court

Case No : Service Writ Petition No.6686 Of 2018

Deo Kumar Singh @APPELLANT@Hash State Of Chhattisgarh

Date of Decision : 08-10-2018

Acts Referred:

Citation : (2018) 10 CHH CK 0014

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : S.A.Ansari, S.P.Kale

Judgement

1. This petition has been filed by the Part-Time Sweeper working in a primary school in District - Surajpur whose services have been discontinued in the year 2012.

2. At the outset, learned counsel for the petitioner submits that large number of similarly situated Part-Time Sweepers were discontinued from service

and they had filed petitions before this Court. All those petitions were disposed off by a common order dated 9.9.2015. It is submitted that the

petitioner herein is identically situated as the petitioners in those petitions because the petitioner was also a Part-Time Sweeper appointed in primary

school in the same district i.e. Surajpur and on similar consideration which weighed at the time of termination of the petitioner in above referred

petitions, this petitioner was also discontinued from service.

3. Learned counsel for the petitioner submits that the Part Time Sweepers are low rank of employees and very meagerly paid. Therefore, in these

circumstances, this petition may be finally disposed off with a direction to respondents to examine the case of the petitioner and on parity, similar relief

may be granted.

4. In a batch of petitions filed by Part-Time Sweepers working in various schools in the same district where the petitioner was also working as Part-

Time Sweeper, this Court had an occasion to examine the correctness of the decision taken by the authority towards enmass termination of Part-Time

Sweepers. The reasons assigned for enmass termination, as reflected in the case of Rameshwar Prasad Rajwar & Ors. Vs. State of Chhattisgarh &

Ors. and batch of petitions, show that the appointments were illegally made by wrongly construing and interpreting direction of the State Govt. This

Court after hearing the parties, held as below:

â??7. Upon hearing learned counsel for the parties, it would appear that even if the respective principals/head masters were not informed or

authorized to make appointment, the fact remains that the State Government had earlier issued communications to the effect that there is no restriction

for appointing part time sweepers. It has not been disputed by the respondents that the petitioners were infact appointed by the respective

principals/head masters prior to issuance of the order (Annexure-P-1) and the order (Annexure-P-7).

Once the appointments have been made, even on part time basis, mass cancellation of appointments, without there being any specific individual

allegation of corruption or nepotism is not permissible. At the same time, if any part time sweeper is not attending duties as he belongs to some other

village or is otherwise not efficient in his work, it always remains open for the concerned head of the department or the appointing authority to initiate

action, as the petitioners have no right to hold the post, being only part time sweepers.â??

5. Prima facie, the petitioner also seems to be affected by the enmass termination while working in the same district and on similar consideration.

6. The petitioner, therefore, would also be entitled to similar benefits if his case is similarly situated as the case of those petitioners, who had earlier

approached this Court and in whose favour, common order was passed on 9.9.2015.

7. In view of the above consideration, respondent â?" Assistant Commissioner, Tribal Development, Surajpur shall individually examine the case of the

petitioner and verify facts. If this petitioner is similarly situated as the petitioners in earlier batch of petitions, which was decided on 9.9.2015, the

benefits which have accrued to those petitioners and as ordered by this Court earlier in the case of Rameshwar Prasad Rajwar (supra) shall also be granted to the petitioner.

8. Considering that the petitioner is a very low-paid employee, Assistant Commissioner, Tribal Development, Surajpur shall complete the exercise within a maximum period of 90 days from the date of receipt of copy of this order.

9. If the petitioner's grievance is not redressed/fully redressed, he will be at liberty to revive this petition.